N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **28.02.2022 :**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **S. S. JADHAV** AND The Hon'ble Shri. Justice **SARANG V. KOTWAL** (Court Room No. 6)	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) All Confirmation of Death Sentence Cases with connected Appeals. (F)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** -----

2	The Hon'ble Shri Justice **SUNIL B. SHUKRE** **AND** The Hon'ble Shri Justice **G. A. SANAP** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals.
3	The Hon'ble Shri Justice **A. S. GADKARI** **(Court Room No.27)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil Writ Petitions not assigned to other Courts. (C)All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws. (B) Writ Petitions not assigned to other Courts from the year 2016.
4	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** (Court Room No. 16 A)	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Second Appeals. (B) Appeals from Order of even years. (C) First Appeals from 2016 and onwards.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

5	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of odd years. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts.	**ORIGINAL SIDE** ----

N O T E

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice A. S. Gadkari** is allowed before the Court presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang** is allowed before the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** and vice versa.

Dated this the 22nd day of Februray 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.